

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28642-28643/2019

(Arising out of impugned final judgment and order dated 23-03-2018 in WC No. 6284/2018 21-08-2019 in CMRA No. 3/2018 passed by the High Court Of Judicature At Allahabad)

M/S KRBL LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(I.R.and IA No.176724/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Anirudh Bakru, Adv.
Mr. Shadman Siddiqui, Adv.
Ms. Akriti Chaubey, AOR

For Respondent(s) Mr. E. C. Agrawala, AOR
Mr. Sunil Murarka, Adv.
Ms. Prashi Tyagi, Adv.

UPON hearing the counsel the court made the following
O R D E R

In view of the letter circulated by learned
counsel for the petitioner, list in the week
commencing 13.03.2023.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master